

2H

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.No.1744/97

Date of Order: 22-1-1999

BETWEEN:

1. Anthony Xavier	10. T.Prahlad
2. K.Narsing Rao	11. Sk.Mahaboob Peera
3. Md.Abdul Rahim	12. Venkataswamy.B
4. Md.Maqbool	13. Madhu
5. Narasimha	14. V.Narasingh Rao
6. J.Anand	15. S.Jeevarathnam
7. S.Anand	16. V.Anjaiah
8. GHyasuddin	17. R.L.Anjaiah
9. Bharath Zooting	

... Applicants

AND

1. Union of India, rep. by General Manager, South Central Railway, Rail Nilayam, Secunderabad-500 071 (A.P.)	
2. Divisional Railway Manager (M.G.) Hyderabad Division, South Central Railway, Opp.RailuNilayam, Secunderabad-500 071 (A.P.).	... Respondents

Counsel for the Applicants - Mr.G.Ramachandra Rao

Counsel for the Respondents - Mr.J.R.Gopala Rao,Addl.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE MR.H.RAJENDRA PRASAD : MEMBER (ADMN.)

...

O R D E R  
(per Hon'ble Mr.H.Rajendra Prasad, M(A))

Heard Mr.G.Ramachandra Rao for the Applicant  
and Mrs.Shakti for Mr.J.R.Gopala Rao on behalf of the  
Respondents.

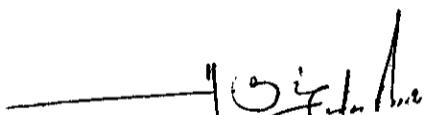
2. The Applicants herein are aggrieved by the  
non-grant of notional pay in the scale of Rs.260-360 in  
Fireman Gr.I from the dates their respective juniors  
were given that benefit in terms of judgment dt.27-10-95  
disposed of by this Tribunal in OA.1117/92.

The applicants were allowed to file a single application vide orders in MA.1211/97 on 29-12-97.

3. The facts of this case are fully covered by the judgment in OA.1117/92. We do not find it necessary to go into further details since the facts and circumstances of this case are identical to those cases cited above.

It is further directed that the respondents shall fix the notional pay of the applicants in the scale of Rs.260-360 in the Grade of Fireman 'C' I from the date their respective juniors were given the said benefit as per the seniority list of Fireman Gr.II published on 30-11-98. The limitation regarding monetary benefit contained in the said judgment would apply to these applicants as well and such benefits shall be confined to the period starting from 17-11-96.

Thus the OA is disposed of. No costs.



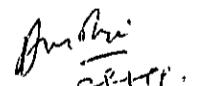
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)



(JUSTICE D.H. NASIR)  
VICE-CHAIRMAN

'SA'

Dated: 22nd January, 1999.  
(order dictated in the open court)



*Up to 2nd*  
*1st and 2nd Court.*

Copy to:

1. HDHNO

Typed By  
Compared by

Checked by  
Approved by

2. HHRP M(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD.

3. HESJP M(J)

THE HON'BLE MR. JUSTICE D.H.NASIR:  
VICE - CHAIRMAN

4.C.R.(A)

THE HON'BLE H.RAJENDRA PRASAD  
MEMBER (A)

5. SPARE

THE HON'BLE R.RANGARAJAN  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHWAR:  
MEMBER (J)

*7 copies*

DATED: 22/1/99

ORDER/JUDGMENT

R.A./R.A/C.P.NO.

IN

O.A.NO : 1744/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

